CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Contempt Petition No. 78 of 2004 in Original Application No. 1480 of 2003

Allahabad this the _31st day of July, 2012

Hon'ble Mr. Sanjeev Kaushik, Member-J. Hon'ble Mr. Shashi Prakash, Member-A.

Bijay Kumar son of Late Lekh Ram working as Khalasi helper, CTF (R)/TRS, EC Railway Mughal Sarai, Varanasi, U.P.

Petitioner

By Advocate: Shri S.K. Mishra

Vs.

- 1. Shri K.K. Saxena Divisional Railway Manager, East Central Railway, Mughalsarai, Varanasi, U.P.
- 2. Shri B.K. Singh, Senior Divisional Personal Officer, East Central Railway, Mughalsarai, Varanasi, U.P.
- 3. Shri B.R. Das Chief Medical Superintendent, East Central Railway, Mughalsarai, Varanasi U.P.
- 4. Shri M.M. Mahant, Chief Medical Director, East Central Railway, Hajipur, Bihar.

Opposite Parties

By Advocate: Shri K.P. Singh

ORDER

Delivered by Hon'ble Mr. Sanjeev Kaushik, J.M.

Shri K.P. Singh, Counsel who represents the opposite parties, has submitted that in compliance of the interim order dated 10.03.200, the respondents have passed an order dated 17.06.2004 whereby applicant has been given

light duty. He further submitted that even the O.A. No. 1480 of 2003, in which the interim order was passed, has been dismissed. We have gone through the directions contained in the Order dated 10.03.2004 of this Tribunal and averments made in the Compliance Affidavit. We are satisfied that the directions given by this Tribunal have been complied with.

2. In view of the above, present Contempt Petition does not survive for further consideration. Accordingly, the Contempt Petition is dismissed and notices issued to the opposite parties are discharged.

Member-A

Member-J

/M.M/